

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 3673
ANSWERED ON: 17.12.2024

FUNDS FOR PANCHAYATI RAJ INSTITUTIONS

3673. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of Panchayati Raj be pleased to state:

- (a) whether States have fully utilized the funds allocated under various schemes to Panchayati Raj Institutions;
- (b) if so, the details thereof during the three years including the current year Scheme/State/Year-wise;
- (c) the details of action taken by the Government to ensure full utilization of funds allocated to Panchayati Raj;
- (d) whether the Government contemplates to increase the funds allocated to States under these schemes; and
- (e) if so, the details thereof State/Scheme-wise?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S.P. SINGH BAGHEL)

(a) & (b) Panchayati Raj Institutions (PRIs) are directly allocated funds under the Fifteenth Finance Commission Grants recommendations. A total of Rs.1,43,331 crore had been allocated for the rural local bodies under 15th Finance Commission Grants during the three years including the current year, of which Rs.1,06,337.25 core has been utilised as on 14.12.2024.

Additionally, the Ministry of Panchayati Raj (MoPR) is implementing the re-vamped Rashtriya Gram Swaraj Abhiyan (RGSA) and the scheme for Incentivization of Panchayats (IoP). However, there is no prior allocation of funds under these schemes. Under the re-vamped Rastriya Gram Swaraj Abhiyan (RGSA), funds are released based on the approved annual action plan submitted by the States/UTs. Under the scheme of Incentivization of Panchayats (IoP), the Award money is released to the best performing Panchayats in recognition of their good work for improving delivery of services and public good after the National Panchayat Award competition, which is held annually. The State/UT-wise and Year-wise grants-in-aid released and utilised under the above two schemes is at **Annexure**.

(c) The implementation of the scheme of RGSA in the States, including the utilization of funds, is closely monitored through various means such as meetings, video-conferences, and field visits by officers. States/UTs are consistently requested to submit the requisite documents, including Utilization Certificates, Auditor's Reports, etc., and to comply with the guidelines of the Ministry of Finance for the release of funds. Additionally, the Training Management Portal (TMP), an online platform for managing training programs conducted by the States/UTs under RGSA, is in place to monitor real-time training activities. PFMS-based transactions have been introduced for the release and tracking of funds under the scheme. The utilization of award funds released to awardee Panchayats under the IoP scheme is also closely monitored through written communication, review meetings, video conferences with States, and field visits by Ministry officials.

(d) & (e) Under the schemes for development of Panchayati Raj Institutions (PRIs) implemented by the Ministry of Panchayati Raj (MoPR), prior allocation of funds is not made.

Annexure

Annexure referred to in reply to parts (a) & (b) of the Lok Sabha Unstarred Question No.3673 Answered on 17.12.2024

Sl. No	State	RGSA						IoP					
		2022-23		2023-24		2024-25 (As on 14.12.2024)		2022-23		2023-24		2024-25 (As on 14.12.2024)	
		Released	Utilized	Released	Utilized	Released	Utilized	Released	Utilized	Released	Utilized	Released	Utilized
1	Andhra Pradesh	0	0	0	21.35	0	20.75	2.59	2.59	0	0	4.00	0
2	Andaman & Nicobar Islands	0	0.9	0.79	1.44	1	0.72	0.36	0.36	0.75	0	0	0
3	Arunachal Pradesh	108.69	132.45	72.09	89.97	58.91	36.35	0.85	0.85	0	0	0	0
4	Assam	55.29	95.15	77.7	91.41	44.33	43.18	1.59	1.59	0.50	0.50	2.25	0
5	Bihar	33.37	70.07	25	51.81	0	31.42	2.30	2.3	0	0	1.50	0
6	Chhattisgarh	0	29.52	17.57	22.25	15.5	4.57	1.69	1.69	1.00	1.00	0.50	0
7	Dadra & Nagar Haveli and Daman & Diu	1.14	4.5	1	0.43	0	0.67	0.35	0.35	2.00	2.00	0	0
8	Goa	0	1.12	0.89	1	0.5	0.39	0	0	0	0	0	0
9	Gujarat	0	0.01	0	1.28	0	10.89	1.87	1.87	0	0	0	0
10	Haryana	0	3.06	0	8.84	0	5.6	0.58	0	0	0	0	0
11	Himachal Pradesh	60.65	37.49	19.31	69.3	27.21	32.9	1.44	1.44	0	0	2.50	0
12	Jammu & Kashmir	40	57.75	65	98.61	50	45.13	1.4	1.4	2.00	2.00	0	0
13	Jharkhand	0	18.44	31	25.95	0	3.89	1.59	1.59	1.00	0	0	0
14	Karnataka	36	20.74	20	37.78	0	14.86	2.67	2.67	0	0	3.00	0
15	Kerala	30.4	23.13	10	37.04	10	20.32	2.65	2.65	4.25	4.25	1.75	0

16	Lakshadweep	0	0	0	0	0	0	0.05	0.03	0	0	0	0
17	Ladakh	0	1.52	1	0.1049	0	0	0.43	0	0	0	0	0
18	Madhya Pradesh	28	145.17	32.17	74.16	40	39.77	2.72	0	0	0	0	0
19	Maharashtra	37.84	129.03	116.12	194.26	60	62.49	2.71	2.71	3.50	0	0	0
20	Manipur	8.63	3.31	9.56	8.34	0	0.75	0.94	0	0	0	0	0
21	Meghalaya	0	6.41	6	6.26	6	4.57	0.05	0	0	0	0	0
22	Mizoram	14.27	25.48	10	15.64	10	8.81	0.30	0.3	1.50	1.50	0	0
23	Nagaland	0	0	10	5.46	10	5.52	0	0	0	0	0	0
24	Odisha	11.4	24.83	27.33	44.22	9.32	28.43	2.89	2.89	10.50	10.50	8.50	0
25	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
26	Punjab	34.25	42.91	10	23.06	0	8.15	1.68	1.68	0	0	0	0
27	Rajasthan	0	32.41	21.72	40.12	0	9.44	1.88	0	0	0	0	0
28	Sikkim	6.01	4.98	6	7.9	5	1.74	0.86	0	0	0	0	0
29	Tamil Nadu	25.42	8.53	0	25.98	30	35.81	1.80	1.8	1.00	1.00	1.50	0
30	Telangana	0	3.19	20	20.47	0	2.81	2.46	2.46	12.50	12.50	0.75	0
31	Tripura	9.8	3.76	7.43	10.96	5	9.41	1.40	1.40	1.50	1.50	10.00	0
32	Uttar Pradesh	85.05	96.33	84.13	158.95	17.77	107.88	3.83	3.83	1.75	0	0	0
33	Uttarakhand	42.48	57.15	64.67	66.29	25	26.16	1.51	1.51	0	0	0	0
34	West Bengal	4.28	50.89	33.69	57.32	37.68	33.29	2.75	1.75	0	0	0	0
	Total	672.97	1130.23	800.17	1317.9549	463.22	656.67	50.19	41.71	43.75	36.75	36.25	0

State/UT-wise Grants-in-aid Released and Utilised under the Schemes of MoPR in three years including current year.
